

million. Four projects worth US\$ 1236 million, which were negotiated earlier and were ready for Board presentation have not been brought before the Board because G-8 resolution restricts support to basic human needs projects. However, World Bank Board has recently approved AP Power Restructuring loan for US\$ 210 million, which is the 1st case approval under non-basic human needs category after May 1998. Four projects worth US\$ 425 million under basic human needs definition are likely to be negotiated during the current fiscal year. ADB have approved a loan of US\$ 250 million for the Rajasthan Urban Infrastructure Development Project. A loan of US\$ 180 million for the project, Surat Manor Tollway, has also been negotiated with the ADB. Loan of US\$ 1100 million for four other projects, viz. Gujarat Power Sector Development, Power Transmission Improvement, Railway Sector Loan and M.P. Public Resources Management, is being processed.

(c) and (d) The information is being collected and shall be laid on the Table of the House.

[Translation]

**Employment to those whose Land Acquired for PSU Projects in Maharashtra**

729. SHRI RAMSHETH THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have decided to give jobs to those persons whose land has been acquired for public sector undertaking projects in Raigarh district of Maharashtra;

(b) if so, the details thereof;

(c) the number of such affected families provided jobs so far; and

(d) the time by which all such families are likely to be provided jobs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) to (d) The information is being collected and will be placed on the Table of the House.

**Incentive to Government Employees for Family Planning**

730. SHRI RAMESHWAR PATIDAR: Will the Minister of FINANCE be pleased to state:

(a) whether the special incentive in form of giving an extra increment to Government employees for going for family planning has been revised as per the recommendation of the Fifth Pay Commission;

(b) if so, whether the payment to the Government servant is being made as per the revised increment; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c) Rule 7(C) of the Central Civil Services (Revised Pay) Rules, 1997 provides *inter-alia* that employees who are in receipt of certain additions to pay in the existing scale such as personal pay for promoting small family norms and in whose case these have been replaced in the revised scale with corresponding allowance/pay at the same rate or at a different rate, the allowance at the new rate as recommended shall be drawn in addition to the pay in the revised scale of pay. Based on the provisions in the statutory rules, some of the Ministries and Departments have authorised the increment admissible as personal pay for promoting small family norms at the lowest rate applicable in the revised scales of pay recommended by the Fifth Central Pay Commission and accepted by the Government. In the context of representations received that certain Ministries and Departments have not adopted a similar course of action, the question of issuing appropriate clarificatory orders is under consideration.

[English]

**Import of Soyabean**

731. DR. LAXMINARAYAN PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to import Soyabeans;

(b) if so, the names of the countries;

(c) the quantity to be imported and the import price thereof;

(d) whether the Government have conducted any study about the likely hazards of such imports; and

(e) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) to (c) Soyabean in split & cracked form has been made freely importable with effect